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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 105/2017 T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016  
With TP No. 44/397-398/NCLT/AHM/2016 (New)  
C.A. Nos. 273/2013, 9/2015, 13/2015  
With C.P. No. 63/397-398/CLB/MB/2013 (Old)**


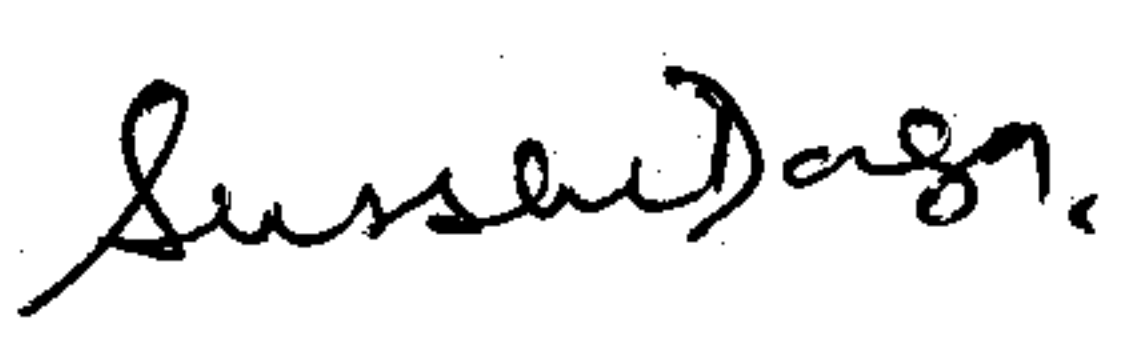
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

Name of the Company: Sumer Singh & Ors.  
V/s.  
Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	R-1	
2.	Susshil Daga	<del>ORDER</del> <sup>PC</sup>	Petitioners	

Learned Advocate Mr. Susshil Daga present for petitioner. Learned PCS Mr. Dhiren Dave present for Respondent No 1.

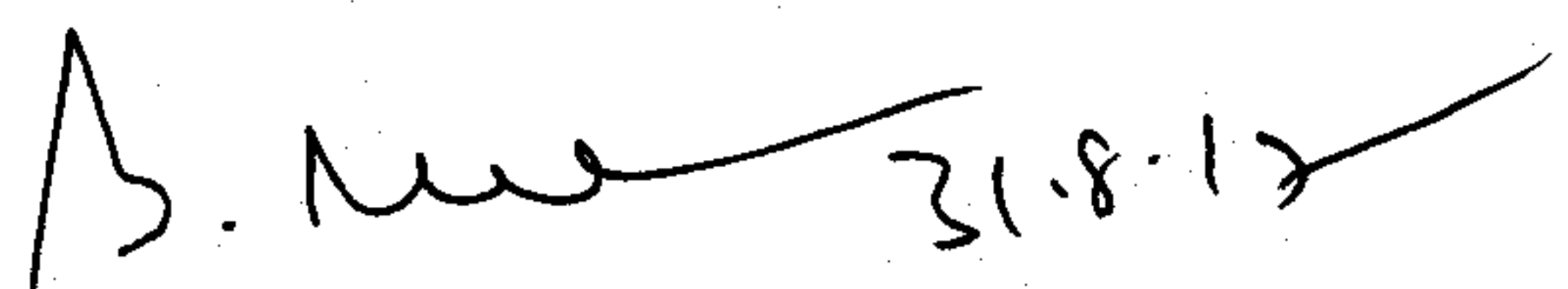
Learned PCS Mr. Dhiren Dave filed Memorandum of Appearance for Respondent no. 1.

Heard arguments of Learned PCS for Applicant and Learned Counsel for Respondent in IA 105/2017.

Learned Counsel appearing for the Respondent in the application submitted that he will furnish the original balance sheets and other documents that has been provided to Auditor before this Tribunal in a sealed cover within two weeks.

Learned PCS for the Applicant agreed for the same. Similarly the applicant shall also produce the documents submitted by him to the auditor before this Tribunal in a sealed cover within two weeks.

List the matter on 09.10.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31st day of August, 2017.